

was estimated at 114 lakhs. The corresponding figure for rural areas was 600 lakhs.

(b) On an average, about 40,000 houses are being built annually by the various agencies under the social housing schemes of this Ministry. Statistics of houses being built by other public authorities (e.g. Central Ministries, Departments, States, undertakings, and local bodies etc.) for their employees and by the private employers/landlords are not available.

(c) No such proposal is under consideration of the Government at present.

Operational Programme for 1967

319. Shri C. C. Desai: Will the Minister of Planning be pleased to state:

(a) whether the Prime Minister has issued a directive to all Central Ministries to prepare an operational programme for 1967;

(b) the exact significance of the operational programme or so-called performance budget for each Department; and

(c) what is proposed to be achieved by preparing such programmes and in what way this innovation is an improvement for the better over the previous position?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b). The Ministries have been advised to frame suitable performance budgets for the next twelve months.

(c) Performance budgeting purports to place the accent on actual performance on the basis of physical targets, etc. and implementation of programmes and not just on financial utilisation.

Unauthorised Occupation of Government Quarters

320. Shri C. C. Desai:
Shri Sharda Nandi:

Shri J. B. Singh:
Shri Ranjit Singh:
Shri Bharat Singh Chauhan:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Government bungalows in occupation of unauthorised persons;

(b) the rent being charged from them; and

(c) the steps Government contemplate to get such houses vacated in view of the shortage of accommodation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) 36 bungalow type accommodation.

(b) Rent is being charged at market rate.

(c) In some cases eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, have already been started and in others these are being initiated.

Excise Duty on Petrol and Kerosene

321. Shri Sequeira: Will the Minister of Finance be pleased to state:

(a) the Central excise duties that were levied on Petrol, Kerosene, Refined Diesel, Light Diesel and Furnace Oil, (i) before devaluation (ii) after devaluation, in rupees per kilolitre;

(b) the additional excise duties levied on each of the above products, in terms of rupees per kilolitre; and

(c) the proportion of the sale of each of the above products to the total sales of all the above products?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). The information is furnished in the statement laid on the Table of the House. [Placed in Library. See No. LT-380/87]. Since both Light Diesel Oil and Furnace Oil are